

ment of Economic Affairs) Notification S.R.O. No. 1J5, dated the 10th January, 1958, publishing the Tax on Railway Passenger Fares (Distribution) Rules, 1958. [Placed in Library. See No. LT-587/58.]

**MINISTRY OF FINANCE NOTIFICATIONS  
UNDER THE CENTRAL EXCISES AND SALT  
ACT, 1944**

SHRI B. GOPALA REDDI: Sir, I beg to lay on the *Ttxhie*, under section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue): —

- (i) Notification G.S.R. No. 492. dated the 21st June. 1958, rescinding Government Notification No. 34-Central Excises, dated the 3rd August, 1954.
- (ii) Notification G.S.R. No. 523. dated the 28th June, 1958, publishing an amendment in the Central Excise Rules, 1944.
- (iii) Notification G. S. R. No. 524, dated the 28th June, 1958, publishing further amendments in the Central Excise Rules, 1944.
- (iv) Notification G. S. R. No. 525, dated the 28th June, 1958, publishing further amendments in the Central Excise Rules, 1944. [Placed in Library. See No. LT-82158 for (i) to (iv)].

**(i) APPROPRIATION ACCOUNTS (RAIL-  
WAYS) 1956-57.**

**(ii) BLOCK ACCOUNTS (RAILWAYS) 1956-  
57**

**(iii) AUDIT REPORT (RAILWAYS) 1958**

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers: —

- (i) Appropriation Accounts of Railways in India for 1956-57

(Parts I and II). [Placed in Library. See No. LT-801/58.J

- (ii) The Block Accounts (including capital statements comprising the loan accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways, 1956-57. [Placed in Library. See No. LT-802/58.J

- tin) The Audit Report, Railways, 1958. [Placed in Library. See No. LT-800/58.]

**NOTIFICATION PUBLISHING THE DHOTIES  
(FIXATION OF COLLECTIVE QUOTA) RULES,  
1958**

SHRI SATYA NARAYAN SINHA: Sir, on behalf of Shri Lai Bahadur, I beg to lay on the Table, under sub section (2) of section 5 of the Dhoties (Additional Excise Duty) Act, 1953, a copy of the Ministry of Commerce and Industry Notification S.R.O. No. 392, dated the 25th January, 1958, publishing the Dhoties (Fixation of Collective Quota) Rules, 1958. [Placed in Library. See No. LT-664/58.]

**FIRST REPORT OF THE COMMITTEE FOR  
PLANNING MEASURES AGAINST FLOODS IN  
DELHI**

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): Sir, I beg to lay on the Table a copy of the First Report of the Committee constituted by the Prime Minister on the 23rd July, 1958, for planning measures against floods and similar calamities in Delhi. [Placed in Library. See No. LT-804158.]

**NOTIFICATION PUBLISHING AMENDMENTS IN  
THE DISPLACED PERSONS (COM-  
PENSATION AND REHABILITATION) RULES,  
1955**

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each

of the following Notifications of the Ministry of Rehabilitation publishing certain amendments in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955: —

(i) Notification G.S.R. No. 70/R. Amdt. XIX, dated the 20th February, 1958.

(ii) Notification G.S.R. No. 134/R. Amdt. XX, dated the 28th February, 1958.

[Placed in Library. See No. LT-641 / 58 for (i) and (ii).]

**STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN IN THE HOUSE**

SHRI SATYA NARAYAN SINHA: Sir, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each: —

- (1) First statement . . . . . XXI session, 1958
- (2) Statement No. III . . . . . XX session, 1958
- (3) Statement No. VI . . . . . XIX session, 1957
- (4) Statement No. X . . . . . XVIII session, 1957
- (5) Statement No. XII . . . . . XVII session, 1957
- (6) Statement No. XII . . . . . XV session, 1956
- (7) Statement No. XIII . . . . . XIV session, 1956
- (8) Statement No. XVII . . . . . XIII session, 1956

[See Appendix XXII. Annexure.; Nos. 6 to 13 for (1) to (8).]

**NOTIFICATION PUBLISHING AMENDMENT IN THE COPYRIGHT RULES, 1958**

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): Sir, I beg to lay on the Table, under sub-section (3) of section 78 of the Copyright Act, 1957, a copy of the Ministry of Scientific Research and Cultural Affairs Notification G.S.R. No. 267, dated the 22nd April, 1958, publishing an amendment in the Copyright Rules, 1958. [Placed in Library. See No. LT- 696/58.]

**NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, 1951**

SHRIMATI VIOLET ALVA: Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each of the following Notifications of the Ministry of Home Affairs: —

(i) Notification G. S. R. No. 250, dated the 11th April, 1958, publishing an amendment in the Indian Administrative Service (Regulation of Seniority) Rules, 1954.

(ii) Notification G. S. R. No. 251, dated the 11th April, 1958, publishing an amendment in the Indian Police Service (Regulation of Seniority) Rules, 1954.

[Placed in Library. See No. LT-285/ 53 for (i) and (ii).]

(iii) Notification G. S. R. No. 270, dated the 17th April, 1958, publishing an amendment in the All India Services (Leave) Rules, 1955. [Placed in Library. See No. LT-720/58.]

**NOTIFICATION PUBLISHING AMENDMENTS IN THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES, RULES, 1958**

SHRI M. V. KRISHNAPPA: Sir, on behalf of Shri D. P. Karmarkar, I beg to lay on the Table, under sub-section (3) of section 28 of the All India Institute of Medical Sciences Act, 1956, a copy of the Ministry of Health Notification G.S.R. No. 633, dated the 21st July, 1958, publishing certain amendments in the All India Institute of Medical Sciences Rules, 1958. [Placed in Library. See No. LT-796/ 58.]

**NOTIFICATIONS UNDER THE PREVENTION OF FOOD ADULTERATION ACT, 1954**

SHRI M. V. KRISHNAPPA: Sir, on behalf of Shri D. P. Karmarkar, I beg to lay on the Table under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954 a